

পঞ্জীভুক্ত নম্বৰ - ৭৬৮ /৯৭

Registered No.-768/97

অসম ৰাজপত্ৰ

সত্যমেব জয়তে

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 236 দিশপুৰ, মঙ্গলবাৰ, 25 আগষ্ট, 2015, 3 ভাদ, 1937 (শক)

No. 236 Dispur, Tuesday, 25th August, 2015, 3rd Bhadra, 1937 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 24th August, 2015

No. LGL.19/2013/35.—The following Act of the Assam Legislative Assembly which received the assent of the President on 04/08/2015 is hereby published for general information.

ASSAM ACT NO. XX OF 2015

(Received the assent of the President on 4th August, 2015)

**THE ASSAM PROTECTION OF INTERESTS OF DEPOSITORS
(IN FINANCIAL ESTABLISHMENTS) (AMENDMENT) ACT, 2014**

AN
ACT

further to amend the Assam Protection of Interests of Depositors
(in Financial Establishments) Act, 2000.

Preamble

Whereas it is expedient further to amend the Assam Protection of Interests of Depositors (in Financial Establishments) Act, 2000, hereinafter referred to as the principal Act.

Assam
Act No.
VI of
2000

It is hereby enacted in the Sixty-fifth Year of the Republic of India as follows:-

Short title,
extent and
commencement

1. (i) This Act may be called the Assam Protection of Interests of Depositors (in Financial Establishments) (Amendment) Act, 2014.
- (ii) It shall have the like extent as the principal Act.
- (iii) It shall come into force at once.

Insertion of
new section 3C

2. In the principal Act, after section 3B, the following new section 3C shall be inserted, namely :-

“Provisions
of section
438 of the
Cr.P.C not
to apply

3C. Notwithstanding anything contained in section 438 of the Code of Criminal Procedure, 1973, no Court shall grant anticipatory bail to any person apprehending arrest in connection with an offence under this Act.”

Central
Act
No. 2 of
1974

Insertion of new
section 5A

3. In the principal Act, after the existing section 5, the following new section 5A shall be inserted and the existing section 5A shall be renumbered as section 5B, namely :-

“Compounding
of
offences

- 5A. (1) An offence punishable under section 5 may, before the institution of the prosecution, be compounded by the competent authority or after the institution of the prosecution, be compounded by the competent authority with the permission of the Court of District and Session Judge, on payment of the entire amount due to the depositors with or without interest.

(2) Where an offence has been compounded under sub-section(1), no proceeding or further proceeding, as the case may be, shall be taken or continued against the offender, in respect of the offence so compounded and the offender, if in custody, shall be discharged forthwith.”

S. M. BUZAR BARUAH,

Secretary to the Government of Assam,
Legislative Department, Dispur.